

(2024) 07 OHC CK 0088

Orissa High Court

Case No: CMP No. 454 Of 2024

Manorama Rana

APPELLANT

Vs

Satyabrata Rana And Another

RESPONDENT

Date of Decision: July 29, 2024

Hon'ble Judges: K.R. Mohapatra, J

Bench: Single Bench

Advocate: Sudhansu Sekhar Jena

Final Decision: Disposed Of

Judgement

K.R. Mohapatra, J

1. This matter is taken up through hybrid mode.
2. The Petitioner in this CMP prays for a direction for early disposal of C.S. No.1815 of 2022 stated to be pending in the Court of learned Civil Judge (Senior Division), Bhubaneswar.
3. Mr. Jena, learned counsel for the Petitioner submits that issues in the suit were framed on 29th January, 2024 and thereafter direction was made to file documents. In the meantime, the Plaintiff has already filed her evidence in affidavit. But, learned trial Court is not taking diligent step to proceed with the trial of the suit. She, therefore, finding no other alternative has filed this CMP.
3. Order sheet of the suit has not been filed along with this CMP. Thus, this Court is not in a position to ascertain the up-to-date status of the suit. This Court is also aware of docket of learned Civil Judge (Senior Division), Bhubaneswar. Thus, a direction for early disposal of the suit at this stage will not be proper. If the Plaintiff-Petitioner has any urgency, she may file appropriate application before learned trial Court for its

consideration.

4. With the aforesaid observation, this CMP is disposed of.

Urgent certified copy of this order be granted on proper application.

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